

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 96/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> February 2018, 10.30 A.M

|                     |                                                                      |                        |                     |
|---------------------|----------------------------------------------------------------------|------------------------|---------------------|
| Name of the Company | Seco Tools India Pvt.Ltd.-Vs- A S Sales & Exports Pvt.Ltd            |                        |                     |
| Under Section       | 9 IBC                                                                |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. Anika Banerjee  
Advocate
2. Ratul Das  
Advocate
3. Partha Pratim Dutt  
Advocate

For the debtor  
Company.

Anika Banerjee  
Advocate  
09/02/2018.

1. POONAM KESWANI, ADVOCATE  
for INDIALAW, LLP
2. Dwaipayan Ghosh, Advocate  
for INDIALAW, LLP
3. Neha Negan Alam, Advocate  
for INDIALAW, LLP

for the Applicant

Poonam Keswani  
09/02/18

Dwaipayan  
9/2/18

Neha Negan Alam  
9/2/18

ORDER

Ld. Counsel for the operational creditor and the  
corporate debtor is present.

Ld. Counsel for the operational creditor has filed affidavit of service, which may be taken on record. Corporate debtor has filed Vakalatnama along with the Board Resolution and made a further request for granting time to file reply. Prayer is allowed. One week's time is granted for filing reply with a copy in advance to the opposite party. Thereafter, rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 06/03/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)